

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
* * *

(R)

20.11.91

RA 149/1991 in OA 570/1991

MRS. ALAYAMMA RAJAN VS. THE PRINCIPAL, GOVT. OF INDIA,
RAJ KUMARI AMRIT KAUR COLLEGE
OF NURSING, NEW DELHI

The respondents have sought the Review of the judgement and order dated 5.6.1991. The Review of a judgement ordinarily lies on any of the following grounds :-

- (i) Discovery of new and important matter of findings which after the exercise of due diligence was not with us in the knowledge or could not be produced by him at the time when the decree was passed or order made and it is of such a character that it might alter the judgement.
- (ii) Mistake or error either of fact or law or procedure apparent on the face of the record; it may or may not have been argued at the original hearing of the suit.
- (iii) There is other sufficient reason. This expression has to be understood ejusdem generis.

By the judgement dated 5.6.1991, the respondents were directed not to terminate the services of the applicant if there is a vacancy available and the junior to the applicant is allowed to work. Further the applicant has only to be regularised through Staff Selection Commission even after relaxation of age. Thus, the points raised in

✓

this Review Petition are fully covered in the aforesaid judgement by detailed discussion in paras-6 and 7. The respondents have not taken any new ground and what the respondents want is to agitate afresh on pleas which were not pleaded earlier.

2. The Review Application, therefore, has no force and is dismissed by circulation.

J. P. Sharma

(J.P. SHARMA) 20/11/91
MEMBER (J)

D. K. Chakravorty

(D.K. CHAKRAVORTY)
MEMBER (A)